

**BEFORE THE PRINCIPAL BENCH OF NATIONAL GREEN
TRIBUNAL
AT DELHI**

**ORIGINAL APPLICATION No. 389/2018
[Earlier O.A. No. 237/2013 (THC)]**

In the matter of:

Court on its own motion

Versus

State of H.P.&Ors.

----- Petitioners.

----- Respondents

I N D E X

| S.No. | Particulars | Pages |
|-------|--|-------|
| 1. | Quarterly Status Respondent No.1 in compliance to the orders dated 20.11.2017, dated 09.10.2018 and order dated 10.10.2019 and latest order dated 30.07.2020 in O.A 389/2018 [Earlier O.A No. 237/2013(THC)] with Affidavit. | 1-8 |
| 2. | Copy of order dated 11-03-2019 at Annexure-I. | 9-15 |
| 3. | Notification No. S.O. 3583 (E) dated 12-10-2020 of Eco-sensitive zone around Manali Wildlife Sanctuary issued by MoEF&CC at Annexure-II. | 16-26 |

**(Vikas Mahajan)
Addl. Advocate General**

**Place : New Delhi
Date : 20.01.2021.**

BEFORE THE PRINCIPAL BENCH OF NATIONAL GREEN TRIBUNAL
AT DELHI

ORIGINAL APPLICATION No. 389/2018
[Earlier O.A No. 237/2013(THC)]

In the matter of:

Court on its own motion

.....Petitioners

Versus

1. State of H.P Through the Additional Chief Secretary (Forests) to the Government of Himachal Pradesh, Shimla-2.
2. H.P Pollution Control Board through its Member Secretary, New Shimla.
3. Deputy Commissioner, Kullu, District Kullu, H.P.
4. Principal Secretary (Tourism) to the Govt. of H.P. Shimla.
5. Principal Secretary (Forest) to the Govt. of H.P Shimla.
6. HIMURJA through its Chief Executive Officer Shimla.

.....Respondents

**QUARTELY STATUS REPORT IN COMPLIANCE TO THE
ORDERS OF THE HON'BLE NGT DATED 20.11.2017, 09.10.2018,
10.10.2019 AND IN COMPLIANCE TO THE ORDER DATED
30.07.2020 IN O.A. 389/2018 [Earlier O.A No. 237/2013(THC)].**

MAY IT PLEASE YOUR LORDSHIPS:

This Hon'ble Tribunal vide order dated 20.11.2017 had directed the State Government to file quarterly status report on the steps taken for the implementation of the directions passed by the Hon'ble Tribunal and also directed vide order dated 09.10.2018 in O.A. 389/2018 [earlier 237/2013] to file the periodic reports on the progress made on the implementation of the orders of the Hon'ble Tribunal.

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Humar
Pa Secretary (Env., S & T) to the
Govt. of H.P.
Shimla-171002

[Signature]
Official Seal

The Hon'ble Tribunal vide order dated 30.07.2020 directed that further quarterly status Report may be filed before the Hon'ble Tribunal by email at ngt.filing@gmail.com. The Hon'ble Tribunal has directed to file status report as on 31-12-2020 before the next day of hearing i.e-22-01-2021.

The Department wise steps taken/compliance status with respect to implementation of the orders of the Hon'ble National Green Tribunal is submitted as under:

A. Local Administration /Deputy Commissioner, Kullu.

The Deputy Commissioner Kullu has submitted following status on the implementation of the directions of the Hon'ble Tribunal.

(i) Ropeway from Palchan to Rohtang

The Project Head of M/s Manali Ropeway Pvt.Ltd. has informed that the Stage-II / Final Approval has been given by the MoEF&CC, Govt. of India vide its letter dated 07.02.2020. Final order of diversion of forest land shall be passed by the State Government after obtaining permission of the Hon'ble Supreme Court for which an Application being I.A. No. 55071/2020 in IA No.3840 (Disposed of)in WP (C) No. 202/1995 entitled T.N. Godavarman Thirumulpad Vs Union of India & Others seeking permission for this project amongst others has been filed by the State Government and the same is listed for hearing on 20.01.2021. It is pertinent to mention that Hon'ble Supreme Court vide order dated 11.03.2019 passed in aforesaid IA No.3840 (Disposed of) in WP (C) No. 202/1995 had imposed interim stay/ban on the processing of forest land diversion cases under FCA. Copy of order dated 11.03.2019 is annexed hereto as **Annexure -I**. Further, for obtaining the principal approval of environment clearance, matter was already taken up with the MoEF&CC GoI but it was lying pending for

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Executive Magistrate, Shimla

Secretary (Env., S&T) to the
Govt. of H.P.
Shimla-171002

want of finalization of notification for declaring the Eco-sensitive Zone of Manali Wildlife Sanctuary.

In this regard the PCCF (Wildlife) has informed that the final notification of Eco-sensitive zone around Manali Wildlife Sanctuary has now been issued vide Ministry of Environment Forest & Climate Change, Govt of India Notification No. S.O. 3583 (E) dated 12.10.2020. Copy of the Notification No. S.O. 3583 (E) dated 12.10.2020 in respect of Eco-sensitive Zone around Manali Wildlife Sanctuary is annexed hereto as **Annexure-II**.

(ii) Construction of Sewage Treatment Plant at Marhi

As per the report submitted by the Executive Engineer, Jal Shakti Vibhag, Division No.1 Kullu, the construction work stand completed in all respects on 31.08.2020 except release of electric connection for which DTDO has already applied. The testing of plant shall be done on release of power connection or procurement of DG Set for which the process is ongoing.

(iii) Improvement/up-gradation of Sewage Treatment Plant at Manali

The Executive Engineer, Jal Shakti Vibhag, Division No. 1 Kullu has intimated that tender for this work was called on dated 06.06.2019 and was due for opening on dated 22.06.2019, but only a single bid was received and hence it was cancelled. The said tender was re-invited and opened on 27th September, 2019 but as a consequence no bidder qualified and the tender was once again cancelled. Thereafter, the tender was again invited and opened on dated 25.11.2019. The tender stands awarded to M/s S.S Engineering Corporation, Noida, District Gautam Budh Nagar (U.P) on 18.05.2020 and the contractor has started the work at site and the same is likely to be completed by June, 2021.

Home
for Secretary (Env., S&T) to the
Govt. of H.P.
Shimla-171002

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Executive Magistrate, Shimla

(iv) Development of parking facilities

As per earlier status report filed on 15.06.2020 two parking places with adequate parking facilities to cater to the present needs have already been developed near Gulaba.

The DTDO, Kullu has informed that the construction work of third parking at Gulaba Barrier is in Progress and 90% work of the same has been completed at the site. The remaining work will be completed by the HPPWD by April-May 2021 after the snow season withdraws.

(v) Construction of Eco- friendly market at Marhi and allotment of restaurants /shops at Marhi

The construction of Eco-friendly market at Marhi for fourteen numbers of restaurants and two stalls containing of three shops in each; total six shops have been completed. The allotment process of these restaurants and shops has also been completed in transparent manner and these stand allotted by the concerned SDM, Manali.

(vi) Development of Solid Waste Management facility at Manali

The Deputy Commissioner, Kullu has informed that as per the report of the Executive Officer, Municipal Council Manali, the Waste to Energy Project for the Management of the Solid Waste is being established at the existing site at Rangri, Manali. First section of the Solid Waste Management facility for the production of the Refuse Derived Fuel (RDF) is operational. RDF is being sent to ACC Barmana Cement Plant. The Municipal Council, Manali has signed Memorandum of Understanding (MOU) with M/s Nextgen Chemicals Pvt. Ltd. on 05.08.2017 to setup Waste to Energy Plant (second section) of the capacity to treat 35 Tons of Waste /garbage per day to generate 1MW electricity. Efforts are being made to set up the second section.

Amr...
Pr. Secretary (Env., S&T) to the
Govt. of H.P.
Shimla-171002
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[Signature]
Executive Magistrate, Shimla

B. Forest Department

(I) Establishment of Nature Park at Gulaba

The Conservator of Forests, Kullu informed that detailed plan for establishment of Nature Park at Gulaba has been prepared. An amount of Rs. 35 lakhs has been provided by Deputy Commissioner, Kullu from Green Tax Fund which stand utilized upto 31.10.2020. For the construction of the remaining work of the Nature Park, Gulaba, Annual Plan of Operation (APO) of Rs 45 Lakhs for the year 2020-21 has been prepared. Against this APO, Rs 20 Lakhs have been received from State CAMPA Fund and Rs 25 Lakhs have been demanded from Deputy Commissioner, Kullu from Green Tax Fund. The estimates of works amounting of Rs. 20 lakhs received from CAMPA Fund have been prepared and the work is in progress.

C. Transport Department:

(I) Operation of Electric Buses

The Transport Department has submitted that after successful trial of operation of electric buses on Rohtang stretch, 25 Electric Buses were procured by the Himachal Road Transport Corporation (HRTC). Further due to lean season (non-availability of Tourists), the operation of these buses has been stopped w.e.f 18.07.2019. Further, due to lock down imposed from March, 2020 onwards, these buses could not be plied during summer season. Currently these buses are plied on other routes in Kullu and Mandi Districts. Seven charging points have been provided at Manali, four at Kullu and four at Mandi for the smooth operation of electric buses.

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Pr. Secretary (Env., S&T) to the
Govt. of H.P.
Shimla-171002

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[Signature]
Executive Magistrate, Shimla

(ii) **Installation of Weigh in Motion**

To comply with the direction of Hon'ble National Green Tribunal, the Weigh in Motion has already been installed by the Transport Department at its barrier at Bhang and is operational.

D. H.P. State Pollution Control Board

The Member Secretary H.P. Pollution Control Board has submitted that the Regional Office, Kullu is continuously monitoring Ambient Air Quality of Rohtang area at all the specified locations i.e. Bahang, Gulaba, Marhi and Rohtang Top (mobile station). The Ambient Air Quality monitoring data of the said locations (Except Rohtang Top) for the month of November 2020 is submitted for the kind perusal of the Hon'ble Tribunal. It is further submitted that the Monitoring of the Rohtang top was not conducted due to snowfall.

Ambient Air Quality Monitoring Data of Rohtang Area for the month of November-2020.

BDL-Below Detection Limit for Nox parameter is 9.0ug/m³, Dection Limit for SO₂ parameter is 4.0 ug/m³

| Sr. No | Location | Date | Time | Results in ug/m ³ | | | | | |
|--------|----------|----------|------------------|------------------------------|-----------------|-----|-----------------|-----|-----------------|
| | | | | RSP M | NO _x | | SO ₂ | | NH ₃ |
| 1. | Bahang | 03.11.20 | 08:00AM-04:00 PM | 20.06 | BDL | BDL | BDL | BDL | 2.93 |
| | | 13.11.20 | 08:00AM-04:00 PM | 19.69 | BDL | BDL | BDL | BDL | 2.66 |
| | | 21.11.20 | 08:00AM-04:00 PM | 18.86 | BDL | BDL | BDL | BDL | 2.45 |
| | | 28.11.20 | 08:00AM-04:00 PM | 21.97 | BDL | BDL | BDL | BDL | 1.41 |
| 2. | Gulaba | 03.11.20 | 08:00AM-04:00 PM | 15.17 | BDL | BDL | BDL | BDL | 1.95 |
| | | 13.11.20 | 08:00AM-04:00 PM | 15.34 | BDL | --- | BDL | --- | 1.16 |
| | | 21.11.20 | 08:00AM-04:00 PM | 17.42 | BDL | --- | BDL | --- | 1.55 |
| 3. | Marhi | 03.11.20 | 10.00AM-04.00PM | 9.85 | BDL | --- | BDL | --- | 1.88 |
| | | 13.11.20 | 10.00AM-04.00PM | 10.26 | BDL | --- | BDL | --- | 1.48 |

Vehicular Emission Checking-Cum Awareness

Camps were organized at Bahang barrier, in association with Transport Department & Police authorities on dated 03.11.2020, 12.11.2020, 21.11.2020 & 28.11.2020 regarding vehicular emission checking-cum awareness. The details of respective vehicle emission checking are as

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Pr. Secretary (Env., S&W) to the
Govt of H.P.
Shimla-171002

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Executive Magistrate, Shimla

| Date of Inspection | No. of vehicles checked | No. of Vehicles found with PUC/meeting Emission Norms | No. of Vehicles without PUC/violating Emission Norms |
|--------------------|-------------------------|---|--|
| 03.11.2020 | 11 | 11 | Nil |
| 12.11.2020 | 42 | 42 | Nil |
| 21.11.2020 | 10 | 10 | Nil |
| 28.11.2020 | 38 | 38 | Nil |

Sample collection of Sewage Treatment Plant,(STP), Manali

The Regional Office PCB, Kullu is inspecting the Sewage Treatment Plant on monthly basis and also collecting samples which are being analyzed at Regional Laboratory, Sundernagar and results are within the permissible limits.

| Date of collection | BOD | COD | O&G | pH | TSS | Limit |
|---------------------------------|-----|------|-----|------|------|--------------|
| 03.11.2020(final outlet of STP) | 5.0 | 36.0 | 0.0 | 7.94 | 15.0 | Within Limit |

PRAYER

It is most respectfully prayed that the present status report may be taken on record and an appropriate order in the interest of justice may be passed.

Pr. Secretary (Env. S&T) to the
Govt. of H.P.
Respondent No. 1
Shimla-171002

Through

(VIKAS MAHAJAN)

Additional Advocate General

Dated : 20-01-2021

Shimla.

ATTESTED
[Signature]
Executive Magistrate, Shimla

BEFORE THE PRINCIPAL BENCH OF NATIONAL GREEN TRIBUNAL
AT DELHI

ORIGINAL APPLICATION No. 389/2018
[Earlier O.A No. 237/2013(THC)]

In the matter of:

Court on its own motion

.....Petitioners

Versus

State of H.P & Ors

.....Respondents

AFFIDAVIT

I, Kamlesh Kumar Pant, IAS son of Sh. Jagdish Chandra, aged 50 years presently posted as Principal Secretary (Environment, Science & Technology) to the Government of Himachal Pradesh at Shimla, do hereby solemnly affirm and declare on oath as under:

1. That in my capacity as Principal Secretary (Environment Science & Technology) to the Government of Himachal Pradesh I am competent to swear this affidavit.
2. That the contents of this status report are true and correct to my knowledge derived on the basis of records.

Kamlesh
for Secretary (Env., S&T) to the
Govt. of H.P.
DEPONENT
Shimla-171002

VERIFICATION

Verified at Shimla on 20th day of January 2021, that the contents of the above status affidavit are correct to best of my knowledge and belief, as derived from official record and nothing material has been concealed there from.

Kamlesh
for Secretary (Env., S&T) to the
Govt. of H.P.
DEPONENT
Shimla-171002

ATTESTED

[Signature]
Executive Magistrate, Shimla

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I was verified before me on 19 day of Jan
2021 on oath (Solemnly affirmation)
by Shri K.K Pant Per Secy (EST)
who is personally known to the or who
has been identified by Sh. _____
who is personally known to me

[Signature]
Executive Magistrate
SHIMLA

ITEM NO.302

COURT NO.4

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 202/1995

IN RE : T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS. & ORS.

Respondent(s)

["ONLY"[1] INTERLOCUTORY APPLICATION NO. 3840 (Disposed of)
[APPLICATION FOR PERMISSION FOR CARRYING OUT SILVICULTURAL FELLING
OF TREES]

IN RE : SILVICULTURE FELLING OF TREES IN THE STATE OF HIMACHAL
PRADESH

[2] INTERLOCUTORY APPLICATION NO. 3786 [APPLICATION FOR
DIRECTIONS]

IN RE : CENTRAL COALFIELDS LTD. (PIPARWAR OPEN CAST PROJECT),
JHARKHAND

[3] INTERLOCUTORY APPLICATION NO. 26893/2018 AND 27160/2018
[APPLICATIONS FOR INTERVENTION AND DIRECTIONS]

IN RE : MANOJ KUMAR MISHRA

[4] INTERLOCUTORY APPLICATION NOS. 2710 AND 2730 IN I. A. No.
2710 - [APPLICATIONS FOR INTERVENTION AND DIRECTIONS IMPLEADMENT]

IN RE : BITTU SEHGAL AND ORS. AND DHARMA PORT COMPANY LIMITED

[5] INTERLOCUTORY APPLICATION NO. 25141/2019 [APPLICATION FOR
PERMISSION]

IN RE : [CEC REPORT NO. 4 OF 2019 - REPORT OF CEC IN APPLN. NO.
1430/2018 FILED BEFORE IT BY INS INDIA, MINISTRY OF DEFENCE]

IN RE : BRAR SQUARE, MINISTRY OF DEFENCE

[6] INTERLOCUTORY APPLICATION NOS. 19008 AND 19010/2019
[APPLICATIONS FOR IMPLEADMENT AND DIRECTIONS]

IN RE : CONSERVATION ACTION TRUST, MAHARASHTRA

Date : 11-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE DEEPAK GUPTA

Validly unknown
Digitally signed by
NATARAJ
Date: 2019.03.11
17:29:46
Reason:

MR. HARISH N. SALVE, SR. ADV. [A.C.]
MR. A.D.N. RAO, ADVOCATE [A.C.]
Mr. Sudipto Sircar, Adv.
MR. SIDDHARTHA CHOWDHURY, ADV. [A.C.]
MS. APARAJITA SINGH, ADVOCATE [A.C.]

Attested


Section Officer (Env. S&T),
H.P. Sectt. Shimla - 2

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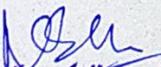
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Mr. Shuvodeep Roy, AOR

Attested


 Section Officer (Env. S&T)
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 Mrs. Anil Katiyar, AOR
 Ms. Hemantika Wahi, AOR
 Mrs. Rekha Pandey, AOR

Dr. Monika Gusain, Adv.
 Mr. B V Deepak, AOR
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 Mr. C. L. Sahu, AOR
 Mr. Ejaz Maqbool, AOR

Attested

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Attested

[Signature]

Section Officer (Env S&I)
H.P. Sectt. Shimla -2

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Mr. S. R. Setia, AOR
Mr. Himanshu Shekhar, AOR
Mr. Rajesh Singh, AOR
Mr. Gaichangpou Gangmei, AOR
Mr. Navin Chawla, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. NO.3840 (DISPOSED OF)

IN RE: SILVICULTURE FELLING OF TREES IN THE STATE OF HIMACHAL
PRADESH

Let the Report be circulated to learned counsel for the State as well as the Amicus.

However, on perusal, we feel that before we pass final orders on the Report, we feel it appropriate to pass interim orders to the following effect:

- 1) In case of diversion where approvals have been given by the DFOS but felling of trees has not been done, no

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Admitted
[Signature]
Section Officer (Env. S&T),
H.P. Sectt. Shimla - 2

felling of trees shall take place till next date of hearing;

2) There shall be no diversion of the forest lands allotted to a Protection Working Circle in any Working Plan under FRA and FCA till next date;

3) DFOS are restrained to exercise the power under Section 3(2) of FRA, 2006 till next date. Authorities to ensure that destruction of the valuable and precious forests of Himachal Pradesh does not take place in any manner whatsoever;

4) Let there be no diversion of forest for any non-forestry purpose processed under FCA regulations till the next date.

To issue new directions, let the matter come up on 01.04.2019. Objections, if any, be placed on record in the meantime.

IA No.3786

IN RE: CENTRAL COALFIELDS LTD.(PIPARWAR OPEN CAST PROJECT), JHARKHAND

Since Mr. A.N.S. Nadkarni, learned Additional Solicitor General is not available today, list for hearing on 01.04.2019.

IA NO.26893/2018 AND 27160/2018

IN RE: MANOJ KUMAR MISHRA

As prayed, since hearing by CEC has not been completed, list on 15.04.2019.

IA NOS.2710 AND 2730 IN IA NO.2710

IN RE: BITTU SEHGAL AND ORS. AND DHARMA PORT COMPANY LTD.

The applicant has no objection to recommendation No.1 of Report dated 17.08.2010 and with respect to recommendation No.2, the same is accepted.

Let the needful be done accordingly.

Accordingly, IA Nos.2710 and 2730 stand disposed of.

-14-

Accepted
[Signature]
Section Officer (Env S&T),
H.P. Sectt. Shimla .2

IA NO.25141/2019

IN RE: [CEC REPORT NO.4 OF 2019- REPORT OF CEC IN APPL.
NO.1430/2018 FILED BEFORE IT BY INS INDIA, MINISTRY OF DEFENCE]
IN RE: BRAR SQUARE, MINISTRY OF DEFENCE

Let an affidavit be filed accepting the recommendations made
by CEC in Report No.4 dated 04.02.2019.

List on 01.04.2019

IA No.19008/2019 and 19010/2019

IN RE: CONSERVATION ACTION TRUST, MAHARASHTRA

IA NO.19008

Application for intervention with respect to IA No.19010/2019
is allowed.

IA No.19010/2019

Issue notice.

The notice is accepted by Mr. Nishant R. Katneshwarkar,
learned counsel on behalf of respondent Nos.1 and 2.

Issue notice to respondent No.3

Dasti in addition.

List on 15.4.2019.

Reply be filed in the meantime.

(ASHA SUNDRIYAL)
COURT MASTER

Attested

(JAGDISH CHANDER)
BRANCH OFFICER

Kosru

Section Officer (Env. S&T)
i. P. Sectt. Shimla - 2

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th October, 2020

S.O. 3583 (E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 1016 (E), dated the 6th March, 2020, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, copies of the Gazette containing the said draft notification were made available to the public on the 6th March, 2020;

AND WHEREAS, no objections and suggestions were received from persons and stakeholders in response to the draft notification;

AND WHEREAS, the Manali Wildlife Sanctuary situated at a distance around 300 kilometers from Shimla and 45 kilometers from Kullu in District Kullu of Himachal Pradesh which provides home to a variety of endemic flora and fauna, the Sanctuary has several important values from ecological, faunal, floral, geomorphologic and recreational and research/educational perspective, the total area of the Sanctuary is 29.00 square kilometers;

AND WHEREAS, the Manali Wildlife Sanctuary consists of Ban Oak Forests 12C1 (a), Moist Deodar Forests, 12 C1 (c), Eastern mixed coniferous forests 12/C1(d), Moist temperate deciduous forests 12/C1(e), Kharsu Oak Forests 12/C2(a) and Alpine pastures, important tree species available in the Sanctuary are deodar (*Cedrus deodara*), chir pine (*Pinus roxburhii*), blue pine (*Pinus wallichiana*), spruce (*Picea smithiana*), fir (*Abies pindrow*), ban (*Quercus leucotrichophora*), mohru (*Quercus dilatata*), kharshu (*Quercus semicarpifolia*), burans (*Rhododendron arboreum*), rakhhal (*Taxus baccata*), khanor (*Aesculus Indica*), kakkar (*Podophyllum alatum*), boxwood (*Buxus wallichiana*), khirak (*Celtis australis*), khirki (*Carpinus spp*), walnut (*Juglans regia*), prunus (*Prunus spp*), willow (*Salix spp*), fig (*Ficus palmata*), daral (*Cedrela serrata*), popular (*Populus ciliata*), moharn (*Ulmus wallichiana*), kosh (*Alnus nitida*), ash (*Fraxinus micrantha*), rhus (*Rhus wallichiana*), corarta (*Coraria nepalensis*), thmirra (*Zanthoxylum alatum*), corylus (*Corylus spp*), pieris (*Pieris ovalifolia*), maple (*Acer pictum*), bhoj patra (*Betula utilis*), etc.;

AND WHEREAS, the Manali Wildlife Sanctuary also recorded variety of herbs and shrubs viz. rubus (*Rubus ellipticus*), kashmal (*Berberis aristata*), guchhi (*Morchella esculanta*), kathi (*Indigofera pulchella*), rose (*Rosa moschata*), bekhhal (*Prinsepia utilis*), ivy (*Hedra spp*), spirea (*Spirea elegans*), sarcococca (*Sarcococca saligna*), iris (*Iris spp*), desbergla (*Debregeia sp*), gerardiana (*Gerardiana heterophylla*), paphne (*Daphne papyracea*), plectranthus (*Plectranthus rugosus*), lonicera (*Lonicera spp.*), thiectrum (*Thalictrum spp.*), salvia (*Salvia spp.*), castos (*Ricinus communis*), shingli mingli (*Dioscorea deltoidea*), patish (*Aconitum spp.*), dhoop (*Jurinea macrocephala*), cotonester (*Cotoneaster spp*), valeriana (*Valeriana wallichii*), canabis (*Canabis sativa*), kurroa (*Gentiana Kurroo*), artemesia (*Artemisia spp.*), salam panja (*Orcis latifolia*), thymus (*Thymus spp.*), anemone (*Anemone spp.*), deutzia (*Deutzia compacta*), rumex (*Rumex hastatus*), polygonus (*Polygonum spp.*), strobilanthus (*Strobilanthus spp.*), balsam (*Impatiens spp.*), banaksha (*Viola spp.*), primula (*Primula spp.*), ranunculus (*Ranunculus spp.*), saxifraga (*Saxifraga ligulata*), wild strawberry (*Fragaria nubicola*), etc.;

AND WHEREAS, Manali Wildlife Sanctuary is known to harbor exceptional varieties of wildlife, the main wildlife species found in the Sanctuary are leopard (*Panthera pardus*), leopard cat (*Felis bengalensis*), jungle cat (*Felis chaus*), Himalayan civet (*Pagoma larvata*), Himalayan yellow throated marten (*Martes flavigula*), black bear (*Selenarctus thibetanus*), porcupine (*Hystrix indica*), flying squirrel (*Petaurista petaurista*), monkey (*Macaca mullata*), langoor (*Presbytis entellus*), goral (*Nemorhaeadus goral*), barking deer (*Muntjac muntjack*), jackal (*Canis aureus*), western tragopan (*Tragopan melanocephalus*), etc., the Sanctuary is the habitat of four species of pheasants out of seven species found in Himachal Pradesh, it has been recognized as important bird area for Himalayan Monal, endemic vulnerable species restricted to Himalayan region in India, birds such as white crested kalij, chukor, black and grey partridge and reptiles such as snakes, monitor lizard are of commonly found in the Sanctuary;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Manali Wildlife Sanctuary which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

NOW, THEREFORE, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules,

Attested

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[Signature]
Section Officer (Env. S&T),
H.P. Sect. Shimla - 2

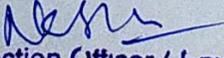
1986, the Central Government hereby notifies an area to an extent varying from 120 metres to 1.800 kilometres around the boundary of Manali Wildlife Sanctuary, in Kullu Districts in the State of Himachal Pradesh as the Manali Wildlife Sanctuary Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely: -

Extent and boundaries of Eco-sensitive Zone. - (1) The Eco-sensitive Zone shall be to an extent of 120 metres to 1.800 kilometres around the boundary of Manali Wildlife Sanctuary and the area of the Eco-sensitive Zone is 15.68 square kilometres. Area descriptions of Eco-sensitive Zone are given as: -

| Name of Forest | No. of Compartment | Area in Sq. km |
|----------------------|--------------------|----------------|
| DPF 2/4 Sanchal Shil | Whole | 1.287 |
| DPF 2/3 Shanag Shil | Whole | 4.997 |
| DPF 1/1 Bajrundi | C-Ia, Ib, IIa, VI | 1.790 |
| DPF 2/7 Kaniyalghar | C-I,III | 1.938 |
| III class forest | | 5.668 |
| | Total | 15.68 |

- (2) The boundary description of Manali Wildlife Sanctuary and its Eco-sensitive Zone is appended in **Annexure-I**.
 - (3) The maps of the Manali Wildlife Sanctuary demarcating Eco-sensitive Zone along with boundary details and latitudes and longitudes are appended as **Annexure-IIA** and **Annexure-IIB**.
 - (4) Lists of geo-coordinates of the boundary of Manali Wildlife Sanctuary and Eco-sensitive Zone are given in **Table A** and **Table B** of **Annexure-III**.
 - (5) There are no Revenue villages inside the proposed Eco-sensitive Zone.
2. **Zonal Master Plan for Eco-sensitive Zone.**-(1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority of State.
- (2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.
 - (3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-
 - (i) Environment;
 - (ii) Forest and Wildlife;
 - (iii) Agriculture;
 - (iv) Revenue;
 - (v) Urban Development;
 - (vi) Tourism;
 - (vii) Rural Development;
 - (viii) Irrigation and Flood Control;
 - (ix) Municipal;
 - (x) Panchayati Raj;
 - (xi) Himachal State Pollution Control Board; and
 - (xii) Public Works Department.
 - (4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.
 - (5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture

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conservation, needs of local community and such other aspects of the ecology and environment that need attention.

- (6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.
 - (7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.
 - (8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.
 - (9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.
3. **Measures to be taken by the State Government.**- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

- (1) **Land use.**- (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purposes other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities given under paragraph 4:

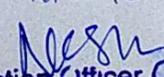
Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of Article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

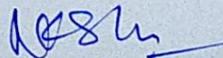
- (b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.
- (2) **Natural water bodies.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.
- (3) **Tourism or Eco-tourism.**- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.
- (b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.
- (c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

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- (d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.
- (e) The activities of eco-tourism shall be regulated as under, namely:-
- (i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone whichever is nearer:
- Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;
- (ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;
- (iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.
- (4) **Natural heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.
- (5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.
- (6) **Noise pollution.** - Prevention and control of noise pollution in the Eco-sensitive Zone shall be complied in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.
- (7) **Air pollution.**- Prevention and control of air pollution in the Eco-sensitive Zone shall be compiled in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.
- (8) **Discharge of effluents.**- Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.
- (9) **Solid wastes.**- Disposal and Management of solid wastes shall be as under:-
- (a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;
- (b) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-sensitive Zone.
- (10) **Bio-Medical Waste.**- Bio-Medical Waste Management shall be as under:-
- (a) the Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 343 (E), dated the 28th March, 2016.
- (b) safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.
- (11) **Plastic waste management.**- The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in

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 H.P. Sectt. Shimla - 2

the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time.

- (12) **Construction and demolition waste management.**- The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.
- (13) **E-waste.**- The e - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.
- (14) **Vehicular traffic.**- The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.
- (15) **Vehicular pollution.**- Prevention and control of vehicular pollution shall be in compliance with applicable laws and efforts shall be made for use of cleaner fuels.
- (16) **Industrial units.**- (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.
(ii) Only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.
- (17) **Protection of hill slopes.**- The protection of hill slopes shall be as under:-
(a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;
(b) construction shall not be permitted on existing steep hill slopes or slopes with a high degree of erosion.
4. **List of activities prohibited or to be regulated within Eco-sensitive Zone.**- All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment Act and the rules made thereunder including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act, 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

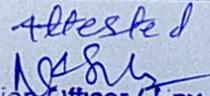
| S. No. (1) | Activity (2) | Description (3) |
|---------------------------------|--|--|
| A. Prohibited Activities | | |
| 1. | Commercial mining, stone quarrying and crushing units. | (a) All new and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses within Eco Sensitive Zone; (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4 th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21 st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012. |
| 2. | Setting of industries causing pollution (Water, Air, Soil, Noise, etc.). | New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted: Provided that non-polluting industries shall be allowed within Eco-sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless otherwise specified in this |

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Section Officer (Env S&T,
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| | | notification and in addition the non-polluting cottage industries shall be promoted. |
| 3. | Establishment of major hydro-electric project. | Prohibited. |
| 4. | Use or production or processing of any hazardous substances. | Prohibited. |
| 5. | Discharge of untreated effluents in natural water bodies or land area. | Prohibited. |
| 6. | Setting up of new saw mills. | New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone. |
| 7. | Setting up of brick kilns. | Prohibited. |
| 8. | Commercial use of firewood. | Prohibited. |
| 9. | Use of polythene bags. | Prohibited. |
| B. Regulated Activities | | |
| 10. | Commercial establishment of hotels and resorts. | No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or upto the extent of Eco-sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities: Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable. |
| 11. | Construction activities. | (a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or upto extent of the Eco-sensitive Zone, whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents. Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any. (b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan. |
| 12. | Small scale non polluting industries. | Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent Authority. |
| 13. | Felling of trees. | (a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder. |
| 14. | Collection of Forest produce or Non-Timber Forest produce. | Regulated as per the applicable laws. |
| 15. | Erection of electrical and communication towers and laying of cables and other infrastructures. | Regulated under applicable laws (underground cabling may be promoted). |
| 16. | Infrastructure including civic amenities. | Taking measures of mitigation as per the applicable laws. |

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| | | rules and regulations and available guidelines. |
| 17. | Widening and strengthening of existing roads and construction of new roads. | Taking measures of mitigation as per the applicable laws, rules and regulations and available guidelines. |
| 18. | Undertaking other activities related to tourism like flying over the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc. | Regulated as per the applicable laws. |
| 19. | Protection of hill slopes and river banks. | Regulated as per the applicable laws. |
| 20. | Movement of vehicular traffic at night. | Regulated for commercial purpose under applicable laws. |
| 21. | Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries. | Permitted as per the applicable laws for use of locals. |
| 22. | Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies. | Regulated (except as otherwise provided) as per the applicable laws except for meeting local needs. |
| 23. | Discharge of treated waste water or effluents in natural water bodies or land area. | The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws. |
| 24. | Commercial extraction of surface and ground water. | Regulated as per the applicable laws. |
| 25. | Solid waste management. | Regulated as per the applicable laws. |
| 26. | Introduction of exotic species. | Regulated as per the applicable laws. |
| 27. | Eco-tourism. | Regulated as per the applicable laws. |
| 28. | Commercial sign boards and hoardings. | Regulated as per the applicable laws. |
| 29. | Tracking and camping. | Regulated as per the applicable laws. |
| 30. | Photography commercial. | Regulated as per the applicable laws. |
| C. Promoted Activities | | |
| 31. | Rain water harvesting. | Shall be actively promoted. |
| 32. | Organic farming. | Shall be actively promoted. |
| 33. | Adoption of green technology for all activities. | Shall be actively promoted. |
| 34. | Cottage industries including village artisans, etc. | Shall be actively promoted. |
| 35. | Use of renewable energy and fuels. | Bio-gas, solar light, etc. shall be actively promoted. |
| 36. | Agro-Forestry. | Shall be actively promoted. |
| 37. | Plantation of Horticulture and Herbals. | Shall be actively promoted. |
| 38. | Use of eco-friendly transport. | Shall be actively promoted. |
| 39. | Skill Development. | Shall be actively promoted. |
| 40. | Restoration of degraded land/ forests/ habitat. | Shall be actively promoted. |
| 41. | Environmental awareness. | Shall be actively promoted. |

5. **Monitoring Committee for Monitoring the Eco-sensitive Zone Notification.**- For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

| Sl. No. | Constituent of the Monitoring Committee | Designation |
|---------|---|-----------------------|
| (i) | Conservator of Forests, Kullu | Chairman, ex-officio; |
| (ii) | A representative of Non-governmental Organisation working in the field of wildlife conservation to be nominated by the State Government | Member; |
| (iii) | Regional Executive Engineer of State pollution Control Board | Member; |
| (iv) | Senior Town Planner of the area | Member; |

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[Signature]

Section Officer (Env. S&T)
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| (v) | One expert in Ecology and environment from reputed institution or University of the State | Member; |
| (vi) | One expert in Biodiversity to be nominated by the State Government | Member; |
| (vii) | Divisional Forest Officer, (Wildlife), Kullu | Member; |
| (viii) | Divisional Forest Officer, Kullu | Member-Secretary. |

6. Terms of reference. – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

- (2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.
 - (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
 - (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.
 - (5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.
 - (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
 - (7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at Annexure-IV.
 - (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.
7. The Central Government and the State Government may specify additional measures, if any, for giving effect to provisions of this notification.
8. The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or the High Court or the National Green Tribunal.

[F. No. 25/186/2015-ESZ-RE]

Dr. SATISH C. GARKOTI, Scientist 'G'

ANNEXURE- I

BOUNDARY DESCRIPTION OF ECO-SENSITIVE ZONE OF MANALI WILDLIFE SANCTUARY IN THE STATE HIMACHAL PRADESH

- North** : About 1000 meter wide strip comprising 2/4 Sanchal Shil, 2/3 Shanag Shil DPF adjacent to the existing Manali Wildlife Sanctuary with Long/Lat E 77° 06' 2.794" and N 32° 16' 38.971" respectively.
- South** : About 500-meter-wide strip comprising 2/7 Kaniyalghar DPF along with the existing boundaries of Manali Wildlife Sanctuary with Long/Lat E 77° 08' 4.737" and N 32° 12' 45.307" respectively.
- East** : 100-meter-wide Strip along comprising DPF 1/1 Bajrundi along the existing Manali Wildlife Sanctuary with Long/Lat E 77° 10' 10.369" and N 32° 15' 18.727" respectively.

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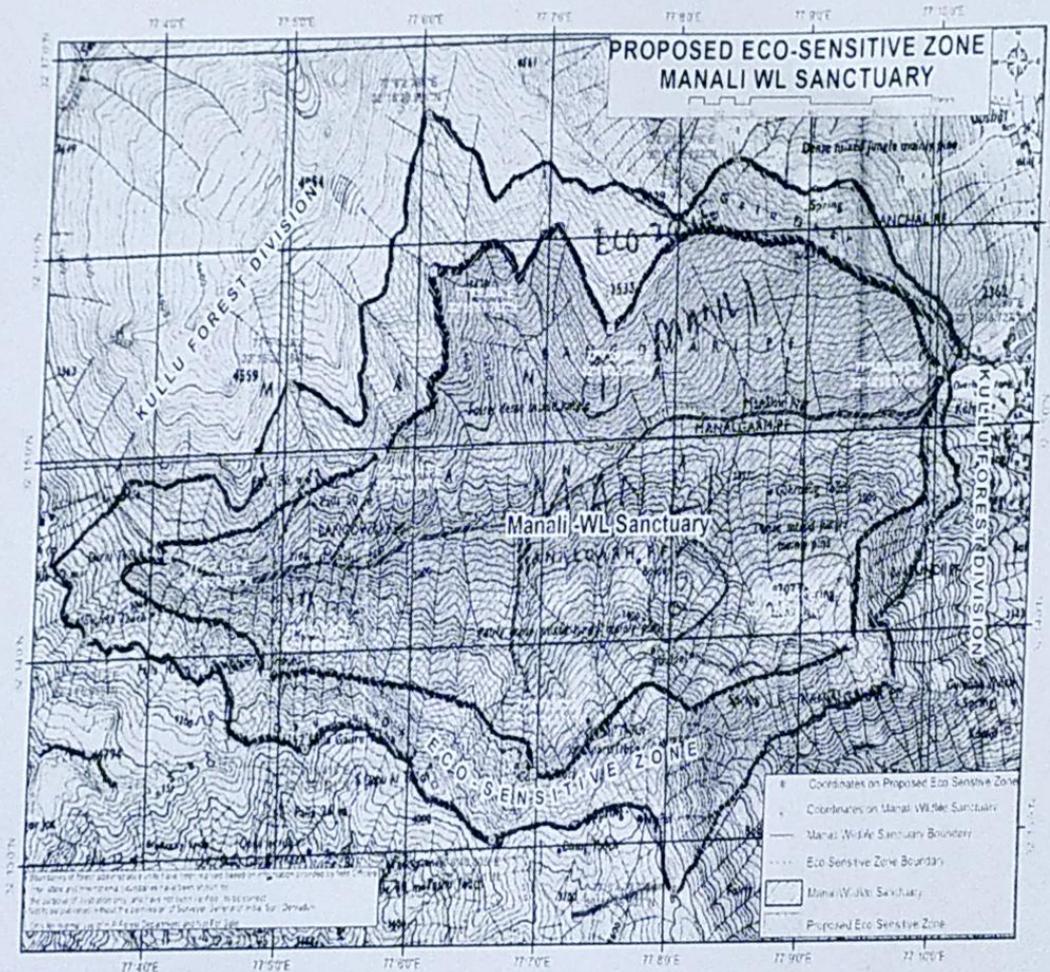
Attested

Section Officer (Env S&T),
H.P. Sectt. Shimla - 2

West : 1000 meters wide approximately strip comprising Dorni Thach along streamer and touching benchmark 3556 adjacent to the existing Manali Wildlife Sanctuary with Long/Lat E 77° 03' 30.312" and N 32° 14' 5.858" respectively.

ANNEXURE- IIA

MAP OF ECO-SENSITIVE ZONE OF MANALI WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS ON SURVEY OF INDIA (SOI) TOPOSHEET

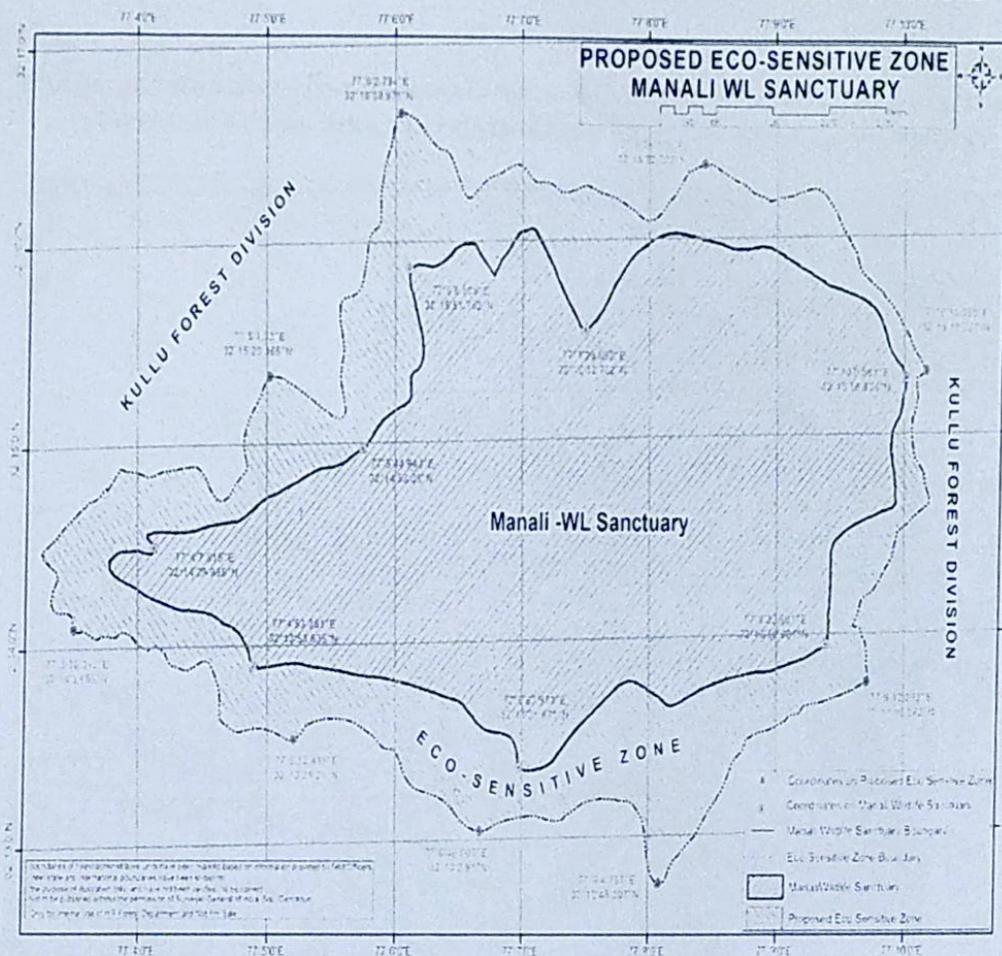


Attested

[Signature]
 Section Officer (Env. S&T)
 H.P. Sectt. Shimla - 2

ANNEXURE- IIB

MAP SHOWING LANDUSE PATTERN OF ECO-SENSITIVE ZONE OF MANALI WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



ANNEXURE-III

TABLE A: GEO- COORDINATES OF PROMINENT LOCATIONS OF MANALI WILDLIFE SANCTUARY

| Sl. No. | Direction | Longitude (E) | Latitude (N) |
|---------|------------|------------------|-------------------|
| 1. | North west | E 77° 6' 6.805" | N 32° 15' 51.782" |
| 2. | North | E 77° 7' 29.882" | N 32° 15' 32.732" |
| 3. | East | E 77° 10' 0.861" | N 32° 15' 16.974" |
| 4. | West | E 77° 4' 7.815" | N 32° 14' 29.955" |
| 5. | West | E 77° 5' 44.943" | N 32° 14' 58.08" |
| 6. | South west | E 77° 4' 53.361" | N 32° 13' 53.635" |
| 7. | South east | E 77° 9' 22.801" | N 32° 10' 50.001" |
| 8. | South | E 77° 6' 57.973" | N 32° 18' 21.671" |

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Attested
 NCSU
 Section Officer (Env S&T,
 H.P. Sectt. Shimla - 2

TABLE B: GEO-COORDINATES OF PROMINENT LOCATIONS OF ECO-SENSITIVE ZONE

| Sl. No. | Direction | Longitude (E) | Latitude (N) | Description (Landmarks) |
|---------|-----------|---------------|---------------|---|
| 1. | North | 77°06'2.794" | 32°16'38.971" | DPF 2/4 Sanchal Shil , 2/3 Shanag Shil |
| 2. | South | 77°08'4.737" | 32°12'45.307" | 2/7 Kaniyalghar DPF |
| 3. | East | 77°10'10.369" | 32°15'18.727" | DPF 1/1 Bajrundi |
| 4. | West | 77°03'30.312" | 32°14'5.858" | Dorni Thachalong stream and touching benchmark 3556 |

ANNEXURE -IV

Performa of Action Taken Report:-

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

Attested

[Signature]
 Section Officer (Env S&T)
 H.P. Sectt. Shimla - 2

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